

# THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

NO  
pensionary  
Benefits

2

O.A. No. 224 OF 1993.

~~Exhibit~~

DATE OF DECISION 8.1.1993.

Gur Bachan Singh

Petitioner

Mr. B.K. Handa,

Advocate for the Petitioner(s)

Versus

Union of India & Ors.

Respondents

Mr. N.S. Shevde,

Advocate for the Respondent(s)

## CORAM :

The Hon'ble Mr. N.V. Krishnan, Vice Chairman.

The Hon'ble Mr. R.C. Bhatt, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Gur Bachan Singh  
Retired Train Conductor  
19, Savan Society,  
Vatva Road,  
Ahmedabad.

.... Applicant.

(Advocate: Mr. P. K. Handa)

Versus.

1. Union of India,  
Owing and represented  
by General Manager,  
Western Railway,  
Churchgate, Bombay.

2. Divisional Railway Manager  
Western Railway,  
Vadodara.

3. Sr. Divisional Commercial  
Supdt. Divl. Railway Manager's  
Office, Western Railway,  
Vadodara.

4. Divisional Commercial Supdt.,  
ARM's Office, Western Rly.  
Ahmedabad.

5. Sr. Divisional Accounts Officer,  
Western Railway,  
Vadodara.

.... Respondents.

(Advocate: Mr. N. S. Shevde)

ORAL ORDER

O.A. No. 224 OF 1993 2

Date: 8.1.1993

Per: Hon'ble Mr. N. V. Krishnan, Vice Chairman.

Heard Mr. P. K. Handa for the applicant and  
Mr. N. S. Shevde for the respondents.

2. The main prayer in the application is for a direction to the respondents to finalise the enquiry expeditiously so that the ~~other~~ retirement benefits (commutation etc.) are paid to the applicant.

3. In their reply respondents have stated that the enquiry has ~~conducted~~ <sup>clued</sup> and the penalty order (NIP)

*has*  
~~been~~ been served on the applicant on 30.11.1992.

4. The learned counsel for the applicant therefore submits that this application has become infructuous and it could be disposed of on that ground.

5. In the circumstances, in view of these submissions we hold that the application has become infructuous and it is therefore dismissed and we also make it clear that it is open to the applicant to make a representation to the respondents in the changed circumstances to grant him his pensionary benefits, now that the disciplinary proceedings have come to an end.

6. With these observations, we dismiss this application as above.

*rcb*  
(R.C.Bhatt)  
Member (J)

*nk*  
8/1/93  
(N.V.Krishnan)  
Vice Chairman

vtc.